

REGISTRAR COURT. 2

SECTION XV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s). 586-590/2014

STATE OF RAJASTHAN & ORS.

Petitioner(s)

VERSUS

DILIP SINGH CHARAN ETC.ETC.

Respondent(s)

(with office report)

WITH

SLP(C) No. 591-600/2014
(With Office Report)

SLP(C) No. 2029-2038/2014
(With Office Report)

SLP(C) No. 4537-4547/2014
(With Office Report)

SLP(C) No. 7077-7087/2014
(With Office Report)

Date : 31/01/2017 These petitions were called on for hearing today.

For Petitioner(s) Mr. S.S. Shamsbery,Adv.
Mr. Amit Sharma,Adv.
Mr. Prateek Yadav,Adv.
Mr. Ankit Raj,Adv.
Ms. Ruchi Kohli,Adv.

Dr. Kailash Chand,Adv.

For Respondent(s)

Mr. Arvind Kumar,Adv.

Ms. Tanuja M. Patna,Adv.
Ms. Aishwarya Bhati,Adv.

Ms. Nidhi,Adv.

Mr. Naresh Kumar,Adv.

Mr. Ajay Vikram Singh,Adv.

Ms. Priyanka Singh,Adv.

Mr. Ujjwal Mishra,Adv.

Mr. Pritam Bishwas,Adv.

UPON hearing the counsel the Court made the following
O R D E R

In SLP(C) Nos. 586-590/2014 - Four weeks time, as last chance is given to the learned counsel for the petitioners for filing dasti proof in respect of the unserved respondents.

List again on 9.3.2017.

In all other matters service is complete. All the respondents who have not filed the counter affidavit may file it within a period of four weeks, as last chance. After expiry of four weeks, list the matter before the Hon'ble Court.

(M V RAMESH)
Registrar

MG